

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Miscellaneous Appellate Jurisdiction]
M.A. No. 209 of 2014

Abdul Hannan Sheikh, S/o Late Mohammad Abdul Sahid Mondal @ Abdul Sahid Malal, resident of Village- Rashpur, P.S. -Pakur (M), P.O. and District- Pakur.
..... Appellant(s)

Versus

1. Abdul Mannan Sheikh, S/o Late Mohammad Abdul Sahid Mondal @ Abdul Sahid Mandal, resident of Village- Rashpur, Pakur, P.S. -Pakur (M), P.O. and District- Pakur and at present residing at Barauni Refinery Township, Begusarai, Bihar.

2. Farjan Bibi, D/o Late Mohammad Abdul Sahid Mandal @ Abdul Sahid Mandal and W/o Ajijul Sheikh, resident of Village- Narottampur, P.S. Pakur (M), P.O. and District- Pakur, Jharkhand.

3. Rafejan Bibi, D/o Late Mohammad Abdul Sahid Mandal @ Abdul Sahid Mandal and W/o Md. Hanif, resident of Kakuria More, Pratapganj, P.S.-Samsherganj, District- Murshidabad (West Bengal) Respondent(s)

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CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :- Video Conferencing)

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For the Appellant(s) : Mr. Subham Mishra, Advocate.
Mr. Tapan Kr. Mishra, Advocate
For the Respondent(s) : Mr. Niraj Kishore, Advocate
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30 / 09.07.2020. Heard, learned counsel for the parties.

Learned counsel for the appellant has submitted that I.A. No.3529 of 2019 has been filed on behalf of the appellant for withdrawal of the instant Miscellaneous Appeal as because it has become infructuous due to dismissal of Title Partition Suit No.21 of 2013.

Learned counsel for the respondents has submitted that he has no instruction that the appellant is withdrawing this appeal by filing an interlocutory application.

Considering the submissions, the instant Miscellaneous Appeal is dismissed, as withdrawn.

I.A. Nos.3337 of 2014, 6495 of 2014 and 3529 of 2019 stand disposed of.

Sandeep/R.S.

(Kailash Prasad Deo, J.)